

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 14.03.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
-	CA (CAA)/08/ BB/2017	Admission	230-232	CSR India Pvt. Ltd. & 2 Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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Perused the office note. Heard counsel. This is the second stage petition filed for approval of Scheme for amalgamation. Hence, it should be numbered as Company Petition. Registry is permitted to rectify the same.

This petition is listed for admission. After hearing the counsel, we ordered notice to Regional Director, Registrar of Companies, Official Liquidator, Income Tax Department, Reserve Bank of India, Bangalore, by Regd. Post Ack. Due. We ordered further notice be published in Hindu (English Edition) and Udaya Vani (Kannada newspaper) and notices to be issued to other regulators if applicable as per Rule 8 of the Rules framed under Companies (Compromises) Arrangement and Amalgamation Rules, 2016. Notice to the objectors if any. The publication shall be not less than 10 days before the date fixed for hearing.

The authorities referred to above, if they desire to make ^{any} a representation, they may send the same to the Tribunal within 30 days from the date of receipt of such notice and copy of the same shall simultaneously be sent to the applicant Company.

List it on 27.04.2017.

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14/3/17
MEMBER (J)

✓
MEMBER (T)